

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No.20/2016

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26th October 2017, 10.30 A.M

Name of the Company		The Punjab Produce and Trading Company Pvt.Ltd. -Versus- Pilani Investment and Industries Corporation Ltd. & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Petitioners

- 1) Jitnu Chowdhury
- 2) Sunya Roy Chowdhury
- 3) Savapriya Mukherjee
- 4) Satadeep Bhattacharya
- 5) ~~Sopan~~ Sanyer Trivedi

Respondent no 1.

1. V.V.J. Sastry, Advocate
2. Debargha Basu, Advocate
3. Deepabali Datta, Advocate

26/10/17

Ld. Counsel for the petitioners and the respondents are present.

I.A.No. 366/KB/2017 has been filed by the petitioner with a prayer to withdraw the C.P.No. 20/2016. Ld. Counsel for the respondents submitted that by the Order dated 23/12/2016 passed by this Tribunal certain directions were issued to the petitioner. Against that order petitioner had

filed an appeal before the NCLAT and vide order dated 31/03/2017 NCLAT dismissed that appeal. Thereafter, petitioner had filed Civil Appeal before the Hon'ble Supreme Court against the order of NCLAT and that was too dismissed on 24/04/2017 and ultimately petitioner has filed this I.A. for withdrawing the C.P. No. 20/2016. Ld. Counsel for the respondents prayed that the petitioner may be permitted to withdraw the petition subject to imposition of heavy cost on them.

ORDER

Heard both the parties and perused the records. I.A. No. 366/KB/2017 is allowed. Petition is dismissed as withdrawn subject to payment of cost of Rs. 50,000/-, which shall be paid to the opposite parties.

Sd

(Jinan K.R.)
Member (J)

Sd

(Vijai Pratap Singh)
Member (J)